

(c) the factors responsible for this move and the results likely to be achieved ; and

(d) the steps Government propose to take to overcome the hardships, if any, that may be faced by the passengers as a result thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) to (d) Do not arise.

Supply of Wheat by FCI to Roller Flour Mills in Maharashtra

657. SHRI PRATAPRAO B, BHOSALE : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Maharashtra Government has requested Union Government to impress upon the Food Corporation of India to ensure normal supply of wheat of A and B variety to roller flour mills in Maharashtra ;

(b) if so, the details thereof ;

(c) whether Government are aware that demand for bread in urban areas as well as in Bombay City has been alarmingly increasing ;

(d) whether Government are also aware that irregular supply of wheat of A and B varieties to roller flour mills in Maharashtra would hit the production of bread in the State and adversely affect the common consumer ; and

(e) if so, the steps taken to solve the problem ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) and (b) Yes, Sir. The Government of Maharashtra had requested for wheat supply to roller flour mills by F.C.I. in Maharashtra as it was seriously affecting availability of bread and wheat products at reasonable prices.

(c) to (e) It is natural that with urbanisation, demand for bread will keep on increasing with consequent increase in the demand for maida but after delicensing of

the roller flour mills, the Central Government is under no obligation to supply wheat to the mills, which are free to purchase wheat from any source including F.C.I. subject to availability of stocks. However, F.C.I. has been selling wheat at the prevailing issue prices to these mills within the overall availability of stocks.

Allotment of LIG Flats in Paschim Puri

658. SHRI R. DHANUSHKODI ATHITHAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether LIG flats of 46 59 sq. mt. instead of 51 59 sq. mt. were allotted in GH2/GH17 Paschim Puri, New Delhi to the persons who deposited a sum of Rs. 32.273/- towards the same ;

(b) if so, the reasons thereof ;

(c) whether the allottees of such flats are now eligible for refund of the excess amount of deposit or for its adjustment towards the future instalments as a result thereof ;

(d) if so, the number of such allottees who have requested for refund/adjustment of the excess amount deposited initially ; and

(e) the details of the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) These flats were of LIG category,

(c) Yes, Sir. Excess amount recovered from the allottees will be refunded or will be adjusted in instalment as per the request of the concerned allottees

(d) Only two allottees have requested for refund of excess amount. No request for adjustment of excess amount in future instalment has been received.

(e) Cases as mentioned in reply to part (d) are being processed for refund of excess amount.